

**OFFICIAL MEMORANDUM OF PRINCIPAL DISTRICT JUDGE,
RAMANATHAPURAM**

Dated 17th day of May 2021

Sub : Courts & Judges – Covid-19 Pandemic – Functioning of Subordinate Courts in the Ramanathapuram District – Further Directions – Issued – Reg.

Ref : 1. Hon'ble High Court's Official Memorandum in ROC.No.41440-A/2021/C3, Dated 26.04.2021.

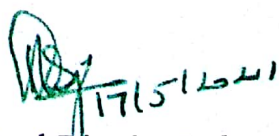
2. Circular of this court dated: 08.05.2021.

3. Hon'ble High Court's Official Memorandum in ROC.No.41440-A/2021/C3, Dated 17.05.2021.

* * * * *

As per the directions of the Hon'ble High Court, Madras in the reference 3rd cited, to prevent further spread of Covid-19 infection, the following directions are issued.

1. Except for remand purposes and other unavoidable matters, all Judicial Work in the Subordinate Courts in Ramanathapuram District shall remain suspended until further orders.
2. All Litigants and Lawyers are prohibited entry into the Court Complexes in all the Subordinate Courts in Ramanathapuram District unless unavoidable and with the permission of Judge in-charge.
3. In the light of the above, Judicial Officers and Staff members of all the Subordinate Courts in Ramanathapuram District are instructed not to attend Court except to the extent absolutely necessary.


Principal District Judge,
Ramanathapuram.

B2
17.5.2021

To

- 1) All the Judicial Officers in Ramanathapuram District.
 - 2) The District Collector, Ramanathapuram District.
 - 3) The Superintendent of Police, Ramanathapuram.
 - 4) The Superintendent, District Jail, Ramanathapuram.
 - 5) The President/Secretary, All Bar Association in Ramanathapuram District.
 - 6) All Staff members in Ramanathapuram District Judiciary.
- Copy to: The Notice Board.

D. No: 3379

17.05.2021